

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1806
ANSWERED ON:08.03.2010
SOLUTION OF LABOUR DISPUTES
Acharia Shri Basudeb;Haque Shri Sk. Saidul;Roy Shri Mahendra Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to fix time bar to solve the labour disputes by Labour Courts; and
- (b) if so, the details thereof and if not, the reasons therefore?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): No, Madam. A time limit of 3 months is specified for submitting the award in terms of sub-section 2A of Section 10 of the Industrial Disputes Act, 1947. Proviso to sub section 2A of Section 10 of the said Act further provides for extension of above time limit by the Labour Court, Tribunal or National Tribunal, on the request of parties in a prescribed manner, to an industrial dispute jointly or separately.